

ITEM NO.1501

COURT NO.15

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3593-3594/2024

RAJESH MITRA @ RAJESH KUMAR MITRA & ANR.

Appellant(s)

VERSUS

KARNANI PROPERTIES LIMITED

Respondent(s)

(IA No. 141245/2023 - APPROPRIATE ORDERS/DIRECTIONS & IA No. 92239/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-09-2024 These matters were called on for pronouncement of judgment today.

For Appellant(s) Ms. Rashmi Bansal, AOR

For Respondent(s) Mr. Sabyasachi Chowdhary, Adv.  
Mr. Neelesh Choudhary, Adv.  
Mr. Partha Sil, AOR  
Ms. Sayani Bhattacharya, Adv.  
Mr. Abhiraj Choudhary, Adv.  
Mr. Chirag Joshi, Adv.  
Mr. Srijit Datta, Adv.

Hon'ble Mr. Justice Sudhanshu Dhulia pronounced the judgment of the Bench comprising His Lordship and the Hon'ble Mr. Justice Prasanna B. Varale.

The appeals are allowed in terms of the signed reportable judgment, which is placed on the file.

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)